LEGISLATIVE ASSEMBLY SECRETARIAT NATIONAL CAPITAL TERRITORY OF DELHI BULLETIN PART-II

(General information relating to legislative & other matters)

Friday, 26th December, 2025/05, Paush, 1947 (Shaka)

No. 31

COMMENCEMENT OF FOURTH SESSION (WINTER SESSION) OF THE EIGHTH LEGISLATIVE ASSEMBLY OF NATIONAL CAPITAL TERRITORY OF DELHI:

Hon'ble Members are informed that the sitting of the Fourth Session (Winter Session) of Eighth Legislative Assembly of the National Capital Territory of Delhi will be commenced from **Monday, 05th January, 2026** in the Assembly Hall, Old Secretariat, Delhi-110054.

LIEUTENANT GOVERNOR'S ADDRESS:

Being the First Session of the year, Hon'ble Lieutenant Governor, Delhi shall address the Assembly on 05th January, 2026, at 11:00 A.M. Hon'ble Members are requested to kindly be in their seat by 10.45 A.M.

Thirty minutes after Hon'ble Lieutenant Governor's departure, the duly constituted sitting of the House shall take place to transact the listed business.

ALLOTMENT OF DAYS FOR TRANSACTION OF BUSINESS DURING FOURTH SESSION (WINTER SESSION):

The sittings of the Legislative Assembly have been tentatively fixed for 05th, 06th, 07th & 08th January, 2026. Subject to the exigencies of business, the sitting of the House may be extended.

TIME OF SITTING:

The sittings of the Legislative Assembly will **commence at 11.00 A.M. on 05**th **January, 2026 and at 02:00 P.M. on 06**th, **07**th & **8**th **January, 2026** and shall continue until the business fixed for the day is concluded. The quorum bell will be rung 05 Minutes before the time stipulated above to enable Members to take their seat.

SEATING ARRANGEMENT:

Hon'ble Members are requested to take their respective seats allotted to them in the House.

NOTICE OF QUESTIONS:

Notices of questions for the Fourth Session (Winter Session) of Eighth Legislative Assembly will be received with immediate effect.

As per the directions of Hon'ble Speaker, the Question Hour will be held on 06th, 07th and 08th January, 2026.

ALLOTMENT OF DAYS FOR ANSWERING QUESTIONS DURING THE FOURTH SESSION (WINTER SESSION) (RULE 37):

For the Fourth Session (Winter Session), the days for answering questions by Ministers in respect of various Departments have been arranged so far as under:

S. No.	Departments	Date of Sitting	Last Date for receipt of questions for the Departments in Col.2 (Up to 3.00 PM)	Date of holding balloting for determination of priority for Oral Questions (At 5.00 PM)
1.	 Administrative Reforms Development Rural Development Education Employment Higher Education Information Technology Irrigation & Flood Control Law, Justice & Legislative Affairs PWD Revenue Training & Technical Education Vigilance Water (DJB) 	06.01.2026 Tuesday	29.12.2025 Monday	29.12.2025 Monday
2.	 Art, Culture & Languages Cooperative DUSIB Election Environment Forest & Wild Life Excise Finance Food & Supplies Food Safety Weight & Measure Gurudwara Election & Administration Information & Publicity Planning Tourism Trade & Taxes Urban Development 	07.01.2026 Wednesday	29.12.2025 Monday	29.12.2025 Monday

 Health & Family Welfare General Administration Department Home Delhi Fire Services Industries Jail Labour Land & Building Power Services Social Welfare Transport Welfare of SC, ST, OBC & Minorities Women & Child Development 	08.01.2026	29.12.2025	29.12.2025
	Thursday	Monday	Monday

Note:

- (1) A Member may give notice of only five questions for a given day {Rule-36 (1)}.
- (2) Each question should primarily relate to one Department only {(Rule-31 (xxii)}.
- (3) Lengthy questions and/or questions seeking information on different subjects shall be edited to conform to the Rules.
- (4) Members may kindly note that if Notice of question is received after the prescribed deadline, such a Notice shall stand disallowed. The time for receipt of Notices shall be up to 3.00 P.M. of the last date of receipt of Questions for Departments as shown in Column 4 above.
- (5) Where the Questions draws a reference to a news item published in a national or local daily, the Question in order to be admissible must be accompanied by the relevant self-attested clipping of the news items. The Questions not accompanied by such clippings are likely to be disallowed.
- (6) The clubbing of Questions will be done in case several Notices of Question on the same subject matter are received.
- (7) Members are requested to indicate clearly and legibly their priority in respect of Questions. If no priority is indicated, the same will be decided according to the Rules.
- (8) Balloting will be held in the room of the Secretary (LAS), Room No.-54, as per schedule indicated. Hon'ble Members are welcome to participate in the balloting.
- (9) Members are requested to go through Chapter VII of the Rules of Procedure & Conduct of Business for further details and abide by its provisions to avoid disallowing of Notices.

SPECIAL MENTION (UNDER RULE-280):

As per direction of Hon'ble Speaker, Hon'ble Members who want to raise matters under Rule-280 may give the Notice through NeVA portal (https://cms.neva.gov.in/) of the same by 05:00 P.M. on the working day preceding the date of sitting on which the matter is proposed to be raised.

Balloting for fixing inter-se priority for the first 10 Notices will be held in the room of the Secretary, Legislative Assembly at 11:00 A.M. on the day which it is proposed to be raised. Notices for Special mention (Under Rule-280) can be given for 06th, 07th & 08th January, 2026.

Hon'ble Members are welcome to participate in the balloting. Hon'ble Members are requested to confine the text of the Special Mention to 8-10 lines only and not to deviate from the original text while raising the same on the floor of the House. Any deviation will be disallowed and treated as summarily expunged from the proceedings. The matter should relate to only one Department and raise only one issue.

Procedure for Notices:

- (a) Hon'ble Members are informed that, as per directions of the Hon'ble Speaker, all Notices/Questions required by the Rules shall be given only through **NeVA Portal** (https://cms.neva.gov.in).
- (b) Hon'ble Members who are unable to send the notices/questions through the NeVA portal are requested to approach the staff in the **Notice Branch (Room No.46) or the NeVA Sewa Kendra**, who shall assist in submitting the Notice through the portal during office hours i.e. 09.30 AM to 6.00 PM on all working days.
- (c) For the assistance of the Hon'ble Members a facilitation centre is operational at the **NeVA Sewa Kendra**. Hon'ble Members or their duly authorised Staff, may make use of this facility in case they need any assistance regarding the NeVA Portal.

VISITORS' GALLERY:

Guidelines for issuing Visitors' Gallery Passes

The following directions of the Hon'ble Speaker regarding issuance of visitors' Gallery Passes are detailed below for the kind information and compliance by Hon'ble Members:-

- i. The Hon'ble Members should recommend the names of persons for visitors' gallery only if they are personally assured about the visitors' antecedents.
- ii. Applications for passes will not be entertained unless they bear the signature and stamp of the MLA concerned and are enclosed with copies of photo I-Cards of the visitors duly attested by the concerned MLA.
- iii. Telephonic requests for issuance of passes will not be entertained.
- iv. Application forms for the issue of visitors' gallery passes must be submitted by 5:00 PM on the working day previous to the date for which the visitors' gallery passes are required.
- v. The seating capacity in the visitors' gallery being limited, not more than two passes will ordinarily be issued to a Member for each sitting.
- vi. No admission cards for the visitors' gallery will ordinarily be issued on the same day.